

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 256/TT/2018**

- Subject** : Approval of transmission tariff from anticipated COD to 31.3.2019 for 1 nos. 400 kV bay each at Salem New (Dharmapuri) and Madhugiri for terminating Salem New (Dharmapuri)-Madhugiri 765 kV S/C Line-2 (Initially charged at 400 kV) being implemented under tariff based bidding and 1 no. 63 MVAR line reactor at Madhugiri end of Salem New (Dharmapuri)-Madhugiri 765 kV S/C Line-2 (Initially charged at 400 kV) being implemented under tariff based bidding under "Common Transmission scheme associated with ISGS projects in Nagapattinam/Cuddalore area of Tamil Nadu-Part-A1 (b)" in Southern Region.
- Date of Hearing** : 13.12.2018
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL)  
and 16 others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri R. Kathiravan, TANGEDCO  
Shri Pankaj Sharma, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri Zafrul Hasan, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of 400 kV bay each at Salem New (Dharmapuri) and Madhugiri for the period starting from its COD to 31.3.2019. He submitted that the associated transmission line i.e. Salem New (Dharmapuri)-Madhugiri 765 kV S/C Line-2 (Initially charged at 400 kV) is being implemented under the TBCB route. He stated that the instant assets were anticipated to be put into commercial operation on 1.7.2018 at the time of the petition and now it is anticipated to be put under commercial operation on



31.12.2018. He prayed for grant of tariff in terms of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism. He also submitted that the RLDC and CEA Energization Certificate will be filed after the actual COD of the assets.

2. The learned counsel for TANGEDCO submitted that the instant assets were evolved at the behest of the generators- IL&FS and PELPL. He submitted that both the said IPPs should be impleaded as respondents in the instant petition.

3. The Commission observed that tariff in terms of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism shall be considered after the COD of the instant assets. The Commission also directed PGCIL to explain as to why IL&FS and PELPL should not be impleaded as respondents as the transmission assets were made for evacuation of power from these IPPs.

4. The Commission further directed the petitioner to submit the following information, on affidavit by 7.1.2019 with an advance copy to the respondents:-

(i) In support of commercial operation, actual COD of the asset, RLDC, CEA certificate, CMD Certificate and revised tariff forms.

(ii) Details of time over-run and chronology of activities alongwith documentary evidence as per the format given below:-

Sl. No.	Task	Schedule		Actual		Remarks if any
		From	To	From	To	
1.	Investment approval by board					
2.	LOA					
3.	Supplies					
4.	Foundation					
5.	Tower erection					
6.	Stringing					
7.	Testing & Commissioning					

(iii) SCOD of the Salem (New)-Madhugiri 765 kV S/C Line and the TSA.

5. The Commission directed the respondents to file their reply by 25.1.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 5.2.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.



6. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

